

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dt. 29.11.2002

In this Original Application, under Section-19 of the Administrative Tribunals Act, 1985, the Applicants ( 22 in number) have sought directions to the Respondents to grant them financial upgradation under A.C.P. Scheme that has been provided by the Respondents to its employees.

2. Mr. R.C. Rath, learned Standing Counsel for the Railways has drawn our attention to para-6 of the counter; wherein it has been disclosed that the Respondents have already set up a Committee of officers in terms of Para-6 of the Estt. Serial No. 288/99 under Annexure-2 to the Original Application. It has been further submitted by Mr. Rath that the said Committee is in session and it will take some time for completing the process of the cases of all the eligible officials ( as that of the Applicants) concerned and that the A.C.P. Scheme will be implemented step by step first by giving the financial upgradation to those who have completed 12 years of regular service and, thereafter, the eligible officials will be considered for second financial upgradation.

3. In view of the above, as the Respondents are already processing the matter, it would be sufficient to direct the Respondents to complete the entire process (obtain orders of the competent authority for the purpose) within a period of 90 days from the date of receipt of a copy of this order. We prescribe this period of 90 days; because the A.C.P. scheme had been introduced by the Central Government in the year 1999 and also in the Railways vide their Estt. Serial No. 288/99.

4. With this aforesaid observations and directions, this Original Application is disposed of.

continued

copy of order dt. 29/11/02  
issued to both parties  
by post. The same copy  
of order issued to  
the counsel for both  
sides.

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5. Send copies of this order to both the parties and also to the Counsels of both the sides.

*Abu*  
( B. N. SOM )  
VICE CHAIRMAN

*29/11/2001*  
( M. R. MOHANTY )  
MEMBER (JUDICIAL)